

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1898/2023

(Arising out of impugned final judgment and order dated 16-01-2023 in A482 No. 42/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

STATE OF U.P & ANR.

Respondent(s)

(IA No.28393/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.28394/2023-EXEMPTION FROM FILING O.T.)

Date : 13-02-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Mohd. Irshad, Adv.
Mr. Rajat Jain, Adv.
Mr. Abhinav Jain, Adv.
Mr. Amit Bhandari, Adv.
Mr. Siddhant Sahay, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, AAG Sr. Adv.
Mr. Rohit K. Singh, AOR
Mr. Dhawal Uniyal, Adv.
Mr. Prakhar Srivastav, Adv.
Ms. Tania Sharma, Adv.
Ms. Ananya Sahu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Interim order to continue until further orders.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)